

DooKea to find out the genuine buyers; and

(e) whether there is a proposal under consideration of Government to take an undertaking from all registered persons for Maruti cars that they would not sell or transfer the same to another person for at least two years?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND COMPANY AFFAIRS (SHRI ARIF MOHD. KHAN): (a) Ministry of Finance have instituted an inquiry into the alleged generation of black money by resale of Maruti Cars.

(b) and (c) Inquiry is continuing.

(d) and (e) No. Sir.

1286. [Transferred to the 15th May, 1985].

Case, filed for persons killed in accidents

1287. SHRI BIR BHADRA PRA TAP SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that a large number of cases filed by legal representatives of the persons killed in accidents and case filed by the injured in road accidents are pending trial in various courts in the country for more than two years;

(b) if so, what steps are proposed to be taken for disposal of such cases in the minimum possible time; and

(c) whether Government propose to fix time limit for deciding these cases and if not, the reasons, thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI H. R. BHARDWAJ): (a) Information as furnished by the Registries of the High Courts is given in the attached Statement. (See below)

(b) Administration of Justice in District and Subordinate Courts primarily concerns the State Governments. Under Article 235 of the Constitution the control over District Courts and Courts Subordinate there-¹ vests with the High Courts. The Law Commission in its 77th Report on Delay and Arrears in Trial Courts has stated that these cases have an element of urgency and call for speedy disposal. This report was sent to State Governments/High Courts in 1979. Attention of the State Governments/High Courts was again drawn in June, 1982 to the recommendations contained in 77th report of the Law Commission.

(c) It is not practicable to fix time limit for disposal of cases.

Statement

Pending Motor Accident Claim Cases in District and Subordinate Courts in various States/Union territories

Name of the State/Union Territory		Total Pendency as on 30-6-1983	Cases pending for over three years as on 30-6-1983
1	2	3	4
1.	Andhra Pradesh	3694	23
2.	Assam	Not available	..
3.	Bihar	1223	337
4.	Gujarat	17094	146

1	2	3	4
5.	Haryana	Not available	..
6.	Himachal Pradesh	393	24
7.	Jammu and Kashmir	Not available	..
8.	Karnataka	9984	981
9.	Kerala	Not available	..
10.	Madhya Pradesh	5609	985
11.	Maharashtra	4254	690
12.	Manipur	Nil	Nil
13.	Meghalaya	166	25
14.	Nagaland	34	6
15.	Orissa	1273	78
16.	Punjab	Not available	..
17.	Rajasthan	1931	397
18.	Sikkim	Nil	Nil
19.	Tamil Nadu	8742	243
20.	Tripura	51	1
21.	Uttar Pradesh	4891	928
22.	West Bengal	5897	2198
<i>Union Territories :</i>			
1.	Andaman & Nicobar Islands	3	1
2.	Arunachal Pradesh	Nil	Nil
3.	Chandigarh	264	3
4.	Dadra and Nagar Haveli	30	1
5.	Delhi	Not available	..
6.	Goa, Daman and Diu	487	178
7.	Lakshadweep	Not available	..
8.	Mizoram	5	1
9.	Pondicherry	123	1